

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1) No(s).1487/2012
(From the judgment and order dated 08/12/2011 in CRLP No.1125/2010 of the
HIGH COURT OF A.P AT HYDERABAD)

BAIRAM MURALIDHAR Petitioner(s)

VERSUS

STATE OF A.P. Respondent(s)

(With appln(s) for stay and office report)

Date: 17/01/2014 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE SURINDER SINGH NIJJAR
HON'BLE MR. JUSTICE A.K. SIKRI

For Petitioner(s)
Mr. V.N. Raghupathy, Adv.

For Respondent(s)
Mr. D. Mahesh Babu, Adv.

UPON hearing counsel the Court made the following
O R D E R

In view of letter, circulated by learned counsel for the
respondent, the matter is adjourned by four weeks for filing
counter affidavit.

|(VINOD LAKHINA)
|COURT MASTER

| |(SURESH KUMAR VERMA)
| |COURT MASTER

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